

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.08.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/27/2020
NAME OF PETITIONER : Avant Garde Healthcare Engineering Solutions Pvt Ltd
NAME OF RESPONDENT : Swiss Garnier Genexiaa Sciences Pvt Ltd
SECTION : Sec 9 Of IBC 2016

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.08.2021 at 10.30 A.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/91/2020
NAME OF PETITIONER : Avant Garde Cleanroom & Engg Solutions
NAME OF RESPONDENT : Swiss Garnier Genexiaa Sciences Pvt Ltd
SECTION : Sec 9 Of IBC 2016

IBA/27/2020
IBA/91/2020

7
8

ORDER

The Petitioner is represented by Ms. Indhu Jaswal, Advocate and the Respondent is represented by their Counsel on behalf of M/s. A.K. Mysamy & Associates through video conferencing platform.

Learned Counsel for the Petitioner states that as per the earlier order of this Adjudicating Authority dated 01.07.2021, the Petitioner ought to have filed their Rejoinder on or before 15.07.2021.

It appears that the Learned Counsel for the Petitioner had filed the rejoinder in the Registry only after a lapse of the said date and also sought condonation of delay for filing the Rejoinder belatedly.

At the request of both the parties, matter stands adjourned to **09.09.2021** together with the connected Application seeking for condonation of delay for further hearing and disposal.

-sd-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

9/11

-sd-

(R. SUCHARITHA)
MEMBER (JUDICIAL)